

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT)(Ins) No. 868 of 2019

IN THE MATTER OF:

Bank of Baroda

...Appellant

Versus

**M/s. Maa Tara Ispat Industries Pvt. Ltd.
Through Pramod Kumar Singh**

...Respondent

Present For Appellant: **Mr. Ritesh Khare, Advocate**

O R D E R

28.08.2019 Let notice be issued on the Respondent to state as to why the 'Resolution Professional' be not replaced by another 'Resolution Professional' as per decision of the 'Committee of Creditors'. Requisite along with process fee, if not filed, be filed by 29th August, 2019. If the appellant provides the *e-mail* address of respondents, let notice be also issued through *e-mail*. *Dasti* service is permitted. The Appellant may serve a copy of this order on the 'Resolution Professional' with the request to appear on the next date.

Post the case 'for orders' on **12th September, 2019**. The appeal may be disposed of on the next date.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)